## GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1113 ANSWERED ON:16.08.2012 ANTI-COMPETITION ACTIVITIES

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## Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of instances in which the Competition Commission of India (CCI) has probed or has been probing cases of cartelization by different manufacturers of cement companies;
- (b) the details of manufacturers against whom the CCI has slapped fines or other penalties;
- (c) whether the fines/penalties have been realised;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH)

- (a) & (b) Madam, the Competition Commission of India (CCI) has probed two cases against Cement Manufacturing Companies i.e. case No.29/2010 filed in the Commission under Section 19 and Case No.RTPE 52/2006 transferred from erstwhile MRTP Commission under Section 66 of the Competition Act. The Commission in case No. 29/2010 vide order dated 20.06.2012 has imposed a penalty of Rs.6307.32 crores on 11 cement manufacturers namely ACC, Ambuja Cement Limited, Ultratech Cements, Grasim Cements now merged with Ultratech Cements, JK Cements, India Cements, Madras Cements, Century Cements, Binani Cements, Lafarge India and Jaypee Cements. In case No. RTPE 52/2006, the Commission vide order dated 30.07.2012 has imposed a penalty of Rs.397.51 crores on Shree Cement Ltd.
- (c) to (e) The directions of the Commission are to be complied within 90 days of receipt of the order(s).